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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO.171 OF 2004
IN
O.A. NO.339 OF 2004

New Delhi, this the 12th day of August, 2004

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

R.S. Misra
PGT (Chemistry)
KV Sainik Vihar,
New Delhi.

...Applicant

(By Advocate: Shri M.K. Bhardwaj)

versus

1. Shri Deepak Kumar Kotia
Commissioner, Kendriya Vidyalaya Sangathan,
15, Institutional Area, New Delhi-110 067.

2. Shri D.S. Bisht,
Jt. Commissioner Administration,
Kendriya Vidyalaya Sangathan,
15, Institutional Area, New Delhi-110 067.

...Respondents

(By Advocate : Shri S. Rajappa)

ORDER (ORAL)

SHRI V.K. MAJOTRA, VICE CHAIRMAN (A) :

Learned counsel heard.

2. While compliance affidavit ~~.....~~ has not been filed on behalf of respondents, learned counsel has filed a copy of Memorandum dated 12/13.5.2004 contending that directions of this Tribunal contained in order dated 10.2.2004 have been complied with. We have gone through the contents of this Memorandum. This is a detailed and reasoned order. We observe that there has been slight delay in implementation of the directions of this Court for which learned counsel of the respondents has tendered unconditional apology. In view of the orders passed by the respondents, CP 171/2004 is dropped. However, with liberty to the applicant to challenge this order, if so advised, in accordance with law. Notice issued to respondent No.1 is discharged.

S. Raju
(SHANKER RAJU)
MEMBER (J)

V.K. Majotra
(V.K. MAJOTRA)
VICE CHAIRMAN (A)

(Dated)